

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 152 OF 2016 IN  
DFR NO. 757 OF 2016**

**Dated: 4<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Cauvery Hydro Energy Ltd. .... Appellant (s)  
Versus  
Karnataka Power Transmission Corporation Ltd. & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Nikhil Majithia  
Mr. Angad Mehta**

**ORDER**

**IA NO. 152 OF 2016  
(Appl. for condonation of delay)**

There is 7 days' delay in filing this appeal. All the respondents have been served. However, nobody is representing the respondents.

For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **24.05.2016**.

**(I.J. Kapoor)  
Technical Member  
ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**